

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**PHYSICAL HEARING**

**CORAM: JUSTICE TELAPROLU RAJANI – HON’BLE MEMBER (J)**

**CORAM: SHRI CHARAN SINGH - HON’BLE MEMBER (T)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 07.03.2023 AT 02:30 PM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/413/2023 IA (IBC)/412/2023 IA (IBC)/327/2023 IA (IBC)/360/2023 IA (IBC)/28/2023 IA (IBC)/119/2023 IA(IBC)/515/2021 IA(IBC)/770/2021 in CP(IB)No.420/7/HDB/2018
NAME OF THE COMPANY	Lanco Amarkantak Power Ltd
NAME OF THE PETITIONER(S)	Axia Bank Ltd
NAME OF THE RESPONDENT(S)	Lanco Amarkantak Power Ltd
UNDER SECTION	7 of IBC

**ORDER**

**IA 413/2023**

Issue Notice to the Ministry of Power. **Post on 11.04.2023.**

**IA 412/2023**

Ld. Counsel for the Applicant seeks an interim order with regard to invoking the Bank Guarantees(BG) given by the Applicant. He draws our attention to the order passed by the NCLT, Hyderabad in IA No.442/2020 which is rendered on a similar set of facts, wherein by considering that a Mega Power Project is entitled for a period of 10 years for furnishing final Mega Power Project Certificate to Tax Authorities and during which time, the Bank Guarantees should be kept alive, the tribunal granted stay on invoking the BGs. The Counsel also draws our attention to an office memorandum issued by the Ministry of Power by virtue of which, time for acquiring Mega power project status is extended for 13 years instead of 120 months. Hence considering the above facts and circumstances, stay is granted against the invocation of BGs given by the applicant to the respondents.

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**IA 327 & 360/2023**

Both the Counsel present. **Post on 11.04.2023**, for hearing.

**IA 28 & 119/2023**

**Both sides present. Post on 11.04.2023.**

**IA 515 & 770/2021**

Both sides present. **Post on 21.03.2023.**

**Sd/-  
MEMBER (T)**

**Sd/-  
MEMBER (J)**